

of Rs. 8,40,786.19 was drawn from the Regional Provident Fund Commr., Chandigarh, during the period 5-1-76 to 6-7-77 for disbursement to the employees as first instalment of Compulsory Deposit Scheme and final payment in the case of those employees who had left the Institute.

While checking the accounts of disbursement, the Internal Audit noticed that a sum of Rs. 8,07,748.64 only had been disbursed against proper acquittances. The balance amount of Rs. 33,037.55 was placed under objection for the following reasons:

(1) Amount shown as disbursed but no acquittance was available with the Cashier.	Rs. 6,364.16
(2) Amount received back from postal authorities as undischursed as the payees were not available at the given addresses but not accounted for by the Cashier.	Rs. 5,730.45
(3) Amount sent by Money Order but no acknowledgement was received from the payees	Rs. 20,942.94
TOTAL:	Rs. 33,037.55

Since the Cashier could not give a satisfactory account of these disbursements and it was suspected to be a case of embezzlement/misappropriation of funds, the Institute authorities lodged an F.I.R. on 30-9-77 with the Police at Chandigarh. The case is under investigation by the Police. Further action will be taken on completion of Police investigations.

Objectionable letters by Employees in P.G.I., Chandigarh

2028. DR. BHAI MAHAVIR : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether it is a fact that certain employees of P.G.I., Chandigarh were found writing objectionable letters to the Nursing students of the Institute using service stamps ;

(b) whether any enquiry was held and guilty persons were recommended any major punishment, if so, what are the details of the report and also incidents ;

(c) whether there is great resentment and demoralisation among the Nursing students of the Institute; and

(d) if so, what steps Government have taken to safeguard the honour

and respect of the Nursing students and other female employees of the Institute ?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND) : (a) to (d) An Assistant in the Office of the Post-graduate Institute, Chandigarh, was charge-sheeted for misuse of Service Stamps and for writing objectionable letters to the Nursing students. A regular Department enquiry was instituted against him. The Inquiry Officer held the charged officer guilty of the charges framed against him. After considering the Inquiry Report, the competent authority decided to impose the penalty of stoppage of his Annual Increment with cumulative effect. There is no demoralisation amongst the Nursing students.

Opening of C.G.H.S. Dispensary in 'C' Block, Janakpuri

2029. SHRIMATI RATAN KUMARI :
SHRI NAND KISHORE BHATT :
SHRI T. CHANDRA-SEKARA REDDY :
SHRI GHOUSE MOHI-
UDDIN SHEIKH :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether Government have taken any steps to open a C.G.H.S.

Dispensary in 'C' Block, of Janakpuri in New Delhi, which is the largest Block of the colony on a plot earmarked by DDA for the purpose ;

(b) if so, when the construction work is likely to start ;

(c) if not, what are the reasons therefor ; and

(d) what is number of the C.G.H.S. beneficiaries living in 'C' Block who have been attached to the dispensaries in 'A' Block of Janakpuri and Nangalrai (located in 'D' Block of Janakpuri) and what is the minimum number of CGHS beneficiaries for which a new dispensary is required to be opened ?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND) : (a) to (c) A plot of land for a C.G.H.S. Dispensary has been allotted by Delhi Development Authority. Construction work will be taken up after finalising the plan and Estimates of the building.

(d) The number of beneficiaries of 'C' Block attached to 'A' Block dispensary of Janakpuri and Nangalrai dispensary is 8120 and 2615 respectively.

A new dispensary is normally opened for a minimum number of 10,000 to 12,000 beneficiaries subject to the availability of funds and accommodation.

Applicability of LTC Rules to I.R.C.S. Employees

2030. SHRIMATI RATAN KUMARI:
SHRI NAND KISHORE BHATT :
SHRI T. CHANDRA-SEKARA REDDY :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether it is a fact that the Indian Red Cross Society has adopted

Government rules with regard to Leave Travel Concession ;

(b) whether it is a fact that employees of the Indian Red Cross Society are not allowed to avail L.T.C. before the completion of five years of service in the Society, whereas according to L.T.C. rules, Government employees are entitled to avail it after one year's of service ;

(c) if the reply to parts (a) and (b) above be in the affirmative, what are the reasons for denying the staff of their rights ; and

(d) who is the officer in the Indian Red Cross Society responsible for such acts and what action is proposed to be taken in the matter ?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND) : (a) No.

(b) Yes.

(c) and (d) The Indian Red Cross Society is a statutory autonomous body set up under an Act of the Parliament and they have their own rules and regulations on such matters.

Hindustan Latex Ltd.

2031. SHRI AMARPROSAD CHAKRABORTY : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether Government propose to adopt Japanese technology for modernisation of Hindustan Latex Ltd. which is manufacturing condoms in the country ; and

(b) if so, the details thereof ?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND) : (a) and (b) The Government have not taken any decision so far to adopt Japanese technology for modernisation of Hindustan Latex Limited.